

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10.

C.P.(IB)/543(MB)/2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.11.2022

NAME OF THE PARTIES:

State Bank of India

v/s

Rajmal Lakhichand Jewelers Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Akhil Nene i/b JSA, Ld. Counsel for the Financial Creditor present. Mr. Ashish Pyasi a/w Mukul Bhagtani i/b Dhir & Dhir Associates, Ld. Counsel for the Corporate Debtor present.
2. As the arguing Counsel for the Financial Creditor is not available today, the Counsel holding for the Counsel on record requested for a short time.
3. List this matter on 17.11.2022.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)